

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/ 1056 /A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Arunachal Pradesh.

Dated Guwahati, 18<sup>th</sup> February, 2025.

Sub:- **Earned Leave.**

Ref:- Your letter No.HC(IB)-VIG/01/2025/52-55 Dated 07.02.2025.

Sir,

With reference to the above, I am directed to inform you that Shri Ito Basar, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh has been granted **ex post facto approval for 6 (six) days earned leave w.e.f. 23.01.2025 to 28.01.2025, along with station leave permission**, subject to the submission of his Leave Admissibility Report in the Itanagar Permanent Bench.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008(Pt.)/ 1057 - 1058 /A, dated** , 18-02-2025  
Copy to:

1. Shri Ito Basar, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*Grish*